

**HARYANA GOVERNMENT  
COOPERATION DEPARTMENT**

Order

**The 10<sup>th</sup> November, 1989**

No. 3014-C-8-89.- In exercise of the powers conferred by section 3 of the Haryana Cooperative Societies Act, 1984 and in supersession of Haryana Government, Cooperation Department notifications No. 55/P.A. 25/61/S.3/71, dated the 14th May, 1971, No. S.O. 217/P.A. 25/61/S.2/73, dated the 9th November, 1973, No. S.O. 116/P.A. 25/61/S.3/78, dated the 4th August, 1978 and No. S.O. 80/H.A. 22/84/S.3/85, dated the 30th August, 1985 and all other powers enabling him in this behalf, the Governor of Haryana hereby appoints the persons specified in column 2 of the Schedule given below to assist the Registrar, Co-op. Societies, Haryana, and further confers on them the powers of the Registrar, Cooperative Societies, exercisable by him under the provisions of the said Act and rules as specified in columns 3 and 4 of the said schedule within the jurisdiction as specified in column 5 thereof :-

**SCHEDULE**

Serial No.	Designation of the Officer	Powers of Registrar exercisable under the Haryana Cooperative Societies Act, 1984	No. of Section	Powers of Registrar exercisable under the Haryana Cooperative Societies Rules 1989	Jurisdiction
1	2	3	4	5	5
1.	Assistant Registrar	Application for registration	7	5,7	With in their respective territorial jurisdiction
		Registration	8	8,9	
		Registration Certificate	9	--	
		Amendment of bye-laws.	10	11,12,13	
		Change of name	11	--	
	Part-I	Amalgamation, transfer of assets and liabilities and division of Cooperative Societies	13	--	Part-I In respect of all types of Cooperative Societies except Milk Co-operative Societies and Apex Co-operatives.
		Compulsory amalgamation	14	--	
		Person who may become member	16	15	
	Part-II	Election and cooption on committee	28	27, 28	Part-II In respect of all types of Co-operative Societies
		Election of office bearers	30	--	
		Accounts Books	47	36, 78	
		Balance sheet and other periodical statements.	48	79	
		Securing possession of record etc.	50	--	
		Production of record	51	--	

1	2	3	4	5	
		Dis-traint when to be made	72	43,44,45,46, 47,48,49,50	
		Power of sale when to be exercised	75	--	
		Writing off bad debts	90	--	
		Rectification of defects	96	--	
		Inspection of societies	97	--	
		Inquiry by Registrar	98	--	
		Inspection of books of indebted societies.	99	--	
		Cost of enquiry	100	--	
		Surcharge	101	--	
		Dispute for arbitration	102	81, 82	
		Reference of dispute to arbitration	103	83, 84, 85, 86, 87, 88	
		Execution of orders etc.	110	104	
		Attachment before orders etc.	111	--	
		Registrar or person empowered by him to be civil court.	112	--	
		Recovery of sums due to Government	113	--	
		Notice necessary in suits	124	--	
	Part-III	Summoning of meetings	26	24, 110	Part-III In respect of
		Powers of Registrar to appoint Administrators in certain cases	33	--	Primary/Co-operative
		Removal of Committee	34	--	Societies except
		Removal of Committee members	35	--	Milk Co-operative
		Distribution of profits	87	74	Societies, Primary
					Cooperative Land
					Development
					Banks, Marketing
					Co-operative
					Societies, Sugar
					Mills and Urban
					Cooperative Banks.
	Part-IV	Certificate for sum due	104	--	Part-IV In respect of
		Winding up orders	105	--	all
		Liquidator	106	98	types of Cooper-
					ative Societies.
		Power of Liquidator	107	90, 91, 92, 93, 94, 96, 99,100, 101	
		Cancellation of Registration	109	--	

**HARYANA GOVT GAZ. (EXTRA) MARCH 1, 1990 (PHGN 10, 1911 SAKA)**

1	2	3	4	5
2.	Deputy Registrar	All powers of the Registrar exercisable under the Act.	All powers of the Registrar exercisable under the rules	Within their respective territorial jurisdiction except milk co-operative societies and registration of Apex Co-operative Societies.
3.	Joint Registrars	All powers of the Registrar exercisable under the Act.	All powers of the Registrar exercisable under the rules	Throughout the State of Haryana.
4.	Additional Registrars	All powers of the Registrar exercisable under the Act	All powers of the Registrar exercisable under the rules	Throughout the State of Haryana
5.	Cane Commissioner Haryana	Securing possession of record etc.	50 --	Throughout the State of Haryana in respect of Cane Growers Co-operative Societies
	Production of record	51 --		
	Rectification of defects	96 --		
	Inspection of societies	97 --		
	Inquiry by Registrar	98 --		
	Inspection of books of indebted Societies.	99 --		
	Cost of inquiry	100 --		
	Surcharge	101 --		
	Dispute for arbitration	102 81, 82		
	Reference of dispute to arbitration	103 83, 84, 85, 86, 87, 88		
	Attachment before orders etc.	111 --		
	Registrar or person empowered by him to be Civil Court	112 --		
	Cognizance of offence	118 --		
6.	Managing Director Haryana State Federation of Co-operative Sugar Mills Ltd., Chandigarh	Summoning of meetings Securing possession of record Production of record Distribution of Profits Rectification of defects Inspection of societies  Inquiry by Registrar  Inspection of Books of indebted societies	26 24, 110 50 -- 51 -- 87 74 96 -- 97 --  98 --  99 --	Throughout the State of Haryana in respect of Co-operative Sugar Mills.

**HARYANA GOVT GAZ. (EXTRA) MARCH 1, 1990 (PHGN 10, 1911 SAKA)**

1	2	3	4	5	
		Cost of inquiry	100	--	
		Surcharge	101	--	
		Dispute for arbitration	102	81, 82	
		Reference of dispute to arbitration	103	83, 84, 85, 86, 87, 88	
		Attachment before orders etc.	111	--	
		Registrar or person empowered by him to be civil court	112	--	
		Cognizance of offence	118	--	
7.	Managing Director, Haryana State Dairy Development Cooperative Federation Ltd.	Application for registration	7	5, 7	Throughout the State of Haryana in respect of Co-operative Milk Unions and primary co-operative milk societies
		Registration	8	8, 9	
		Registration certificate	9	--	
		Amendment of bye-laws	10	11, 12, 13	
		Change of name	11	--	
		Amalgamation, transfer of assets and liabilities and division of co-operative societies	13	--	
		Compulsory amalgamation	14	--	
		Person who may become member	16	15	
		Summoning of meetings	26	24, 110	
		Rescinding of resolutions	27	--	
		Election and co-option on committee	28	27, 28	
		Election of office bearers	30	--	
		Powers of the Registrar to appoint Administrators in certain cases	33	--	
		Removal of committees	34	--	
		Removal of committee members	35	--	
		Constitution of common cadre	37	29	
		Account books	47	36, 78	
		Balance sheet and other periodical statements	48	79	
		Securing possession of record, etc	50	--	
		Production of record	51	--	
		Restriction on borrowings	63	38, 39	
		Distribution of profits	87	74	
		Acquisition or disposal of properties	89	--	

1	2	3	4	5	
		Writing off bad debts	90	--	
		Rectification of defects	96	--	
		Inspection of societies	97	--	
		Inquiry by Registrar	98	--	
		Inspection of books of indebted societies	99	--	
		Cost of Inquiry	100	--	
		Surcharge	101	--	
		Dispute for Arbitration	102	81, 82	
		Reference of dispute to arbitration	103	83, 84, 85, 86, 87, 88.	
		Winding up orders	105	--	
		Liquidator	106	98	
		Powers of liquidator	107	90, 91, 92, 93, 94, 96, 99, 100, 101	
		Cancellation of registration	109	--	
		Execution of orders etc.	110	104	
		Attachment before orders etc.	111	--	
		Registrar or person empowered by him to be civil court	112	--	
		Recovery of sums due to Government	113	--	
		Cognizance of offence	118	--	
		Notice necessary in suits	124	--	
8.	Project Officer/ Chief Executive Officer, Haryana State Dairy Development Co-operative Federation Ltd.	Application for registration	7	5, 7	Within their respective territorial jurisdiction in respect of Primary Co- operative Milk Societies.
		Registration	8	8, 9	
		Registration certificate	9	--	
		Amendment of bye-laws	10	11, 12, 13	
		Change of name	11	--	
		Amalgamation, transfer of assets and liabilities and division of Co-operative Societies	13	--	
		Compulsory amalgamation	14	--	
		Person who may become member	16	15	
		Summoning of meetings	26	24, 110	
		Election and Cooption on Committee	28	27, 28	
		Election of office bearer	30	--	

1	2	3	4	5
		Power of Registrar to appoint Administrators in certain cases	33	--
		Removal of committee	34	--
		Removal of committee member	35	--
		Accounts Books	47	36, 78
		Balance sheet and other periodical statements	48	79
		Securing possession of record etc.	50	--
		Production of record	51	--
		Distribution of profits	87	74
		Rectification of defects	96	--
		Inspection of Societies	97	--
		Inquiry by Registrar	98	--
		Inspection of books of indebted societies	99	--
		Cost of Inquiry	100	--
		Dispute for Arbitration	102	81, 82
		Reference of dispute to arbitration	103	83, 84, 85, 86, 87, 88
		Winding up orders	105	--
		Liquidator	106	98
		Power of liquidator	107	90, 91, 92, 93, 94, 96, 99, 100, 101
		Cancellation of registration	109	--
		Execution of orders etc.	110	104
		Attachment before orders etc.	111	--
		Registrar or person empowered by him to be Civil Court	112	--
		Recovery of sums due to Government	113	--

M.K. MIGLANI,  
Secretary to Government, Haryana,  
Cooperation Department.